GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 2938

TO BE ANSWERED ON WEDNESDAY, THE 02nd August, 2017

Access to Justice Project

+2938. SHRI A T NANA PATIL SHRI RAOSAHEB DANVE PATIL SHRI DEVJI M PATEL:

Will the Minister of LAW AND JUSTICE

be pleased to state:

- (a) the names of the States where "Access to Justice Project is being run by the Government of India in collaboration with the United Nations Development Programme (UNDP);
- (b) the details thereof for Maharashtra and Rajasthan, district-wise;
- **(c)** whether the Government proposes to implement this programme in other districts of the country;
- (d) if so, the time by which it is likely to be implemented?
- **(e)** whether the Government has launched/proposes to launch a Tele Law programme for providing free legal assistance;
- (f) if so, the details, thereof; and
- **(g)** whether the Government proposes to implement this programme in other States of the country also and if so, the time by which it is likely to be implemented?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P.CHAUDHARY)

(a) The Access to Justice Project is being implemented by the Government of India in collaboration with the United Nations Development Programme(UNDP) in eight States, namely, Rajasthan, Uttar Pradesh, Jharkhand, Chhattisgarh, Madhya Pradesh, Maharashtra,

Bihar and Odisha.

- (b) In Maharashtra projects on Law School based Legal Aid Clinic and Socio Legal Cells for Juvenile Justice have been set up in collaboration with Tata Institute of Social Sciences. The Socio Legal Cells for Juvenile Justice have been set up in 06 districts of Maharashtra, namely, Mumbai (urban), Mumbai (sub-urban), Pune, Yavatmal, Thane and Amravati. At present no project is being implemented in Rajasthan.
- (c) & (d) A Legal Aid Clinic Project is being implemented in three districts of Odisha and a Legal Literacy Project through State Resource Centre is being implemented in 67 districts of Uttar Pradesh. The Government has not taken any decision at present to implement this project in other districts of the country.
- (e) The Government has launched a Tele Law scheme for providing free legal assistance to poor and marginalized persons in the States of Uttar Pradesh, Bihar, North East Region and Jammu & Kashmir.
- (f) The Tele Law Scheme aims to provide quality legal advice to the marginalized community through video conferencing facility available at the Common Services Centers (CSC) at gram panchayat level. Nearly 1800 para legal volunteers are being trained to assist the marginalized applicants for legal advice and referral through expert panel of lawyers placed with State Legal Service Authorities.
- (g) There is no proposal at present to extend this scheme to other States of the country.
